

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 06**  
**(IB)-1053(PB)/2020**

**IN THE MATTER OF:**

Citron Strategies Pvt. Ltd.	.... Petitioner/Applicant
v.	
Leading Hotels Ltd.	.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 28.10.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	Mr Shantanu Agarwal, Ms Sulekha Agarwal for IRP
For the Respondent	Mr. Anirudh Bhatia, Adv Mr. P. Nagesh, Sr. Advocate, Apoorv Rastogi Adv.

**ORDER**

**IA-4939/2021:-**

This is an application filed for substitution of the IRP in place of Ms. Minni Kataria with the name of new IRP Ms. Preeti Jaiswal. The counsel appearing for the present IRP Ms. Minni Kataria submits that he has no objection to the application. In view of the above,



application is hereby allowed and Ms. Preeti Jaiswal shall act as new  
IRP in this matter.

IA-4939/2021 stands disposed of.

— Sd —

**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

— Sd —

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

AARTI  
28.10.2021